

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101
C.P.(IB)/93(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Maharashtra
V/s
Vashistha Industries Ltd

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. M.A Gogia, Adv.
For the Respondent : Mr. Masoom K Shah, Adv.

ORDER

After making brief submissions, learned counsel for the applicant seeks liberty to amend the Form-1. Requests for amendment is allowed in terms judgement of the Hon'ble **Supreme Court** rendered in ***Dena Bank Vs C. Shivakumar Reddy, (2021) 10 SCC 330*** within 7 days with advance copy to the opposite counsel. The Respondent/Corporate Guarantor is also at liberty to file counter affidavit to the same. Thereafter, rejoinder if any.

Ld. Respondent/Corporate Guarantor submits that proceedings qua the Corporate Debtor is pending before the Hon'ble Supreme Court against the order of admission passed by this Tribunal under Section 7 of the IBC which is coming up for hearing on 01.05.2024.

Re-list on 14.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)